## HARYANA VIDHAN SABHA

# **PUBLIC ACCOUNTS COMMITTEE**

## (1989-90)

# (THIRTIETH REPORT)

Ċ.

REPORT

ON THE

Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1984-85



## VIDHAN SABHA SECRETARIAT CHANDIGARH

1990

(Presented to the House on . 2.0 MAR. 1998.)

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## COMPOSITION OF THE PUBLIC ACCOUNTS COMMITTEE

### CHAIRMAN

1. Shri Hira Nand Arya

#### MEMBERS

2. Shri Bhagi Ram

3. Dr. Brij Mohan Gupta

4. Rao Dharam Paul

5. Shri Durga Dutt Attri

6. Shii Mange Ram

7. Shri Rattan Lal Kataria

8. Shri Surinder Kumar Madan

9. Shri Ved Singh Malik

#### SECRETARIAT

1. Shri Sumit Kumar

2. Shri Ram Narain Yadav

Secretary

Secretary to Speaker

#### INTRODUCTION

I, the Chairman of the Public Accounts Committee, having been authorised by the Committee in this behalf, present there, thirtieth Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1984-85.

2. The present Public Accounts Committee was constituted vide Notification No. PAC-14/89/25 dated 17th May, 1989.

3. The Appropriation Accounts/Finance Accounts for the year 1984-85 were laid on the Table of the Honse on 1-12-1986. These accounts have disclosed excess over voted grants and charged appropriations as detailed in the Report. The Committee in their meetings held on 19th and 20th December 1989 considered the reasons for excess and surrenders furnished by the concerned departments and the evidence tendered by them.

4. A brief record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

Chandigarh, the 6th February, 1990.

#### HIRA NAND ARYA CHAIRMAN

#### EXCESS OVER VOTED GRANTS/CHARGED APPROPRIATIONS FOR THE YEAR 1984-85 REQUIRING REGULARISATION

### EXCESS FOR THE YEAR 1984-85

#### GRÄNTS

There was excess of Rs. 38,30,97,073 in ten grants in the revenue section and of Rs. 1,15,61,991 in five grants in the capital section. Also there was an excess of Rs. 9,94,160 in three charged appropriations in revenue section. The excess requires regularisation under Article 205 of the Constitution. The details of the grants are given below :---

- Serial Number		and name	Tot (In	al grant rupees)	Expen *	diture	Excess
(1)	(2)	· .		(3)	* <u>(</u>	4)	(5)
Revenue		т. ".		· · ,			
(i) 2—	General Adm	inistration		*		,	1 <sup>1</sup> .
Ori	ginal	11,51,46,430	٦.	12,67,40,89	4 12,75,	19,973	7,79,079
Sur	oplementary	1,15,94,464	` <sup>۲</sup> ر	3	<b>-</b> -	ŕ	
	-Revenue	ι.		19 a.		÷	ų I
Öri	ginal	5,90,13,210	Ĵ	7,07,90,220	0 18	52 146	2,10,63,226
Sup	plementary	1,17,77,010	ſ	7,07,90,220	· · · ·		2110303;220
(iii) 6-	-Finance		•	•		• -	î,
Ori	ginal	17,95,19,080	<u>)</u> , -	20,41,28,800	22.06	48,924	1,65,20,124
Sur	plementary	2,46,09,720	ſ	20,41,20,000	22,00,		· · · · ·
(iv) 8-	-Boildings a	nd roads , '	5	5) 			· ·
, Ori	ginal	26,82,83,000	ſ	28,62,83,000	1 - 31.72.	33 893	.3,09,50,893
Sup	plimentary	1,80,00,000	्री	20,02,03,000			· · ·
(v) 14	-Food and S	upplies			1		· .
Ori	ginal	2,05,52,440	5	2,58,26,83	0 2.59.	67,450	1,40,620
· Suj	plimentary	52,74,390	j		 یہ آ		
(vi) 15	-Irrigation	۰. ۲	·'⊾ `		17 27		
, ' Ori	iginal	66,73,49,815	J,	r 68,93,31,275	5 95.2 <i>4</i> .	87,934	26,31,56,659
Suj	pplementary	2,19,81,460	ງີ້	:			
	6—Industries			ε.	~/	L	-
-	iginal	7,73,93,280	}	8,24,05,660	8,40,	54,163	16,48,503
Suj	plementary	50,12,380	Ĵ,		<b>•</b>	-	• • • • •
4 1				<b></b>			

(1)	(2)	۔ می ا	(3)	(4)	(5)
(viii) For	est	, 7	се , <del>с</del> ,	1945 a. 1	1 ~ +
Origi	· · ·	15,69,57,765		r -	1. <u>.</u>
	ementary	Nil	} - 15,69,57,765	15,86,53,884	16,96,119
(ix) 21—	Community	y Development	- 4		
Origi	nal	22,51,72,630		<b>N</b> - 1 -	<del>-</del> .
Suppl	ementary	67,68,280	23,19,40,910	25,86,56,996	2,67,16,086
(x) 23—	Fransport		s in the		• • •
Origi	at	78,27,43,200	·		
Suppl	ementary	2,84,06,900 )	81,11,50,100	83,15,75,864	2,04,25,764
Capital	<u>_</u> f		*** * *** * *	-	. 2
-	Jrban Deve	lonment	· ,	•	5 k k k
Origi		יסטוויין 27,00,000 ך	s		., <b>-</b>
•	lementary	, i i i i i i i i i i i i i i i i i i i	36,00,000	38,68,102	2,68,102
	Agriculture	9,00,000 /	ę		ني <u>ک</u> ۲
(ll) 17— Origi		4,15,00,000 * 7	· ·		L F
		· · · · · · · · · · · · · · · · · · ·	4,22,50,000	4,23,07,699	57,699
Supp. (iii) 19–	ementary Fisherics	7,50,000			
(iii) 19– Origii			96. 		t i ifr
, <b>h</b> h	م		47,06,000	47,19,237	13,237
	ementary	47,06,000		Y** .	1 Jag 2
	Transport	10.00.000			a 5 (4)
Origi		12,32,00,000	12,32,00,000	12,52,32,106	20,32,106
	ementary -	Nil J		م معروب مرد مرد . مرد الروب	20,32,100 1133
(7) 24-		•	- pe	En Stern	
Origi		NII	·	91,90,847	
Supp	ementary.	uut " Nil∘∮		· · · · · ·	91,90,847
		· CHARG	ED APPROPRIATI	ONS	्र - २
Revenue.					- T -42 (7.
(l) 2.—G	:ņeral Admį	inistration .	5. ir. 5		irai, o a
Origi	na]	34,65,250 7	، را ا		نر <b>م</b> ۲
Suppl	ementary	13,90,360 J	48,55,610	419,88,650	1,33,040
(il) 3—H	lome	15 či i	3. S	ا فر فی	f. gir D
Origi		53,63,030 ົງ	· · · ·	76 m, g	i ar i
· Suppl	ementa <sub>r</sub> y	Nii 🛉	53,63,030	62,09,253	- 8,46,223
(liî) Buile	lings and I	-	· ·	•	•••
Origi		ר ווא		· · · ·	1 4 2
Suppl	ementary	4,36,275	4,36,275	4,51,172	14,897
•	· .•,	· · · · · · · · · ·	· •		

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## OBSER ATIONS/RECOMMENDATIONS OF THE COMMITTEE

The Committee are displeased to note that cases of excess expenditure over the grants/appropriations continue to occur despite the Committee's observation ime and again that the expenditure should be limited to the grants/appropriations as authorised by the legislature.

2. As earlier recommended by the Committee in their 20th, 24th and 27th Reports, the Finance Department should investigate cases of excess expenditure in detail and take effective remedial measures to eliminate their recorrence. The Committee would like to have a detailed compliance report to this effect within three months.

3. The Committee also reiterate that one of the major reasons for excess expenditure over grants/appropriations is the lack of proper reconciliations of figures of expenditure by the departments with those booked in the office of Accountant General (A & E) and that the Finance Department should take effective steps to ensure that all the departments reconcile figures of expenditure regularly with that office, so that the cases of excess expenditure occuring due to misclassification or wrong adjustments could be avoided.

4. Subject to the above observations, the Committee recommend that the excess expenditure as indicated above may be regularised by the legislature in the manner prescribed under Article 205 of the Constitution of India.

#### 20716-H.V.S.-H.G.P., Chd.

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